[Mr. Chairman.]

F. 8-26/57-C.I, dated the 9th October, 1957, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the CentraT Advisory Board of Anthropology."

The motion was adopted.

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Central Advisory Board of Anthropology:

No. of members to . Onc. be elected.

Last date and time . 13th December 1957 for receiving upto 3 P. M.

Date and time of 16th December 1957 between 3 P. M. and 5 P. M.

Place of election Room No. 29, Ground Floor, Parliament House,

Method of election Proportional representation by means of the single transferable vote.

New Delhi.

THE DAMODAR VALLEY COR-PORATION " (AMENDMENT) BILL, 1957

THE MINISTER OF IRRIGATION AND POWER (SHRI S. K. PATIL): Sir, I beg to move for leave to introduce a Bill to amend the Damodar Valley Corporation Act, 1948.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Damodar Valley Corporation Act, 1948."

The motion was adopted.

SHRI S. K. PATIL: Sir, I introduce the Bill.

THE COAL BEARING AREAS (ACQUISITION AND DEVELOP-MENT) AMENDMENT BILL, 1957—contd.

SHRI C. P. PARIKH (Bombay): Mr. Chairman, Sir, I was yesterday explaining to the House that the concession is given in the matter of reckoning compensation, at the rate of 5 per cent* and is to be for 50 per cent, of the capital. The effect of it will be, that half the interest will be paid and instead of 5 per cent, only 2\ per cent, will be paid. That is the position. The hon. Member interrupted me and wanted to know how it happens. I think the intention in his mind is expropriation and not payment of any compensation.

DR. R. B. GOUR (Andhra Pradesh): No. Reasonable compensation.

MR. CHAIRMAN: He is always for equitable compensation.

SHRI C. P. PARIKH: If he is for equitable or reasonable compensation, I think there will be no quarrel but indirectly he means that there should be expropriation but he does not want to say that in those clear terms, because it will not be acceptable to anybody. But, whatever he means is in that direction

MR. CHAIRMAN: Whatever he says, he means that.

SHRI C. P. PARIKH: They never say what they mean. Now why are these arguments advanced? They are advanced only to unnerve the private sector in the matter of their industrial development, and they know that they can create confusion and anarchy in the country by propagation of such ideas. This Government is quite alive to this danger but naturally . . .

Dr. R. B. GOUR: Danger from private sector

MR. CHAIRMAN: You will havw your chance.